

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

MA 121/2017 in MA 21/2016  
T.C.P No. 33/(MAH)/2016

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE PARTIES: M/s. Premier Ltd.

SECTION OF THE COMPANIES ACT: 74(2) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. ARUN SAXENA	ADVOCATE	for the Applicant
	Ms. DHANYESHWAR SHAH	ADVOCATE	
	Mr. ISHA MANIAR	ADVOCATE	
	ESM & DIAWANJI		

ORDER

MA 121/2017 IN MA 21/2016 TCP NO.33/2016/NCLT/MH/MUM/2016

The applicant company has filed an application stating that out of total fixed deposits of ₹70,70,49,000, the applicant company as on 31-03-2017 repaid an amount of ₹52,16,51,000 along with interest, subsequently paid an amount of ₹14,50,000 along with interest, therefore the amount outstanding from 01-04-2017 to be paid is only ₹18,39,48,000 to which the Chairman and Managing Director has given an undertaking to repay the outstanding amount of ₹18,39,48,000 along with interest by 31<sup>st</sup> May 2017. Since this

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applicant is asking only one month's extension of time for paying the balance amount of ₹18,39,48,000, this Bench hereby disposed of this application with a direction to repay the outstanding amount of ₹18,39,48,000 on or before 31<sup>st</sup> May 2017.

Accordingly, the application is hereby disposed of.

Sd/-  
V. NALLASENAPATHY  
Member (Technical)

Sd/-  
B.S.V. PRAKASH KUMAR  
Member (Judicial)